

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

(9)

ORIGINAL APPLICATION NO.: 286 of 1995

Dated this Wednesday, the 26th day of July, 2000.

CORAM : Hon'ble Shri B.S. Jai Parameshwar, Member (J).

Hon'ble Shri Govindan S. Tampi, Member (A).

1. Y. R. Kamble.
2. D. A. Waghmare.
3. P. S. Kadam.
4. N. M. Mhatre.
5. P. M. Gaikwad.
6. J. R. Chorge.
7. K. N. Dubey.
8. N. R. Sharma.
9. S. B. Sonawane.
10. M. A. Khan.
11. M. A. Shinde.
12. Rafiq Mohd. G. Shaikh.
13. D. B. Narsule.
14. R. B. Pandit.

... Applicants.

*All Working as Chargeman 'B', Adhoc
under Chief Workshop Manager,
Central Railway, Parel Workshop,
Parel, Bombay 400 012.*

(By Advocate Shri G. S. Walia).

VERSUS

1. *Union of India through
The General Manager,
Central Railway,
HQ Office, Bombay V.T.
Bombay - 400 001.*
2. *Chief Workshop Manager,
Central Railway's Parel
Workshop, Parel,
Bombay - 400 012.*
3. H. N. Gaikwad.
4. S. H. Pardeshi.
5. A. M. Shinde.
6. U. M. Ghodke.
7. C. R. Phadke.
8. C. L. Singh.
9. L. P. Kurmi.
10. Mataprasad Khushwaha.
11. C. B. Borkar.
12. Pyarelal Tiwari.
13. R. G. Hadkar.

... 2

(Respondent Nos. 3 to 13 working as Chargeman 'B' Adhoc).

14. M. M. Patti
Working as Skilled Grade 'A'.

Respondent Nos. 3 to 14 working under Chief Workshop Manager, Central Railway, Parel Workshop, Parel, Bombay - 400 012. ... Respondents.

(By Advocate Shri V. S. Masurkar).

OPEN COURT ORDER

PER : Shri B. S. Jai Parameshwar, Member (J).

Shri G. S. Walia appears for the applicant and Shri V. S. Masurkar appears for the respondents.

2. Shri G. S. Walia indicated that he has no instructions from his clients and the Tribunal could consider dismissing the case for non-prosecution.

3. Accordingly, the O.A. is dismissed for want of prosecution. No order as to costs.

(GOVINDAN S. TAMPI)
MEMBER (A)

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(B. S. JAI PARAMESHWAR)
MEMBER (J).